

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.15/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

Name of the Company		Ritu Pathak-Versus-Hapamuni Herbals & Pharmaceuticals Pvt.Ltd. & Ors.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CHHATRAPAL SUGANDH
Advocate

Resp. 1, 2 & 3

C.P. Sugandh
8-11-2017

1. PATITA PARAN BISHWAL, Adv. for

Adv.
8/11/2017

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1, 2 and 3 are present.

Pleadings are complete. Ld. Counsel for the respondents has informed that name of the company has been struck off.

It is on record that on the date of presentation of the petition name of the company was not struck off. Striking of the name was made during the pendency of the petition and the company was actively managing by the respondents, then benefit of striking off cannot be given to any other party as the petition is under Sections 241 and 242 of the Companies Act, 2013.

Therefore, both the parties are directed to file their written submissions within 3 weeks.

List on 12/12/2017 for arguments.

(Jinan K.R.)
Member (J)

(Vijai Pratap Singh)
Member (J)